

The Minister of Defence (Shri Swaran Singh): On this issue which the hon. Member Shri A. B. Vajpayee has raised, I can give the details...

Mr. Speaker: Shri Ranga wants to make some point. Shri Ranga.

Shri Ranga (Srikakulam): It is within your right to advise Government to make a comprehensive report with regard to all these points.

Mr. Speaker: If, on the spur of the moment, the Defence Minister is prepared to make a statement, I have no objection.

एक माननीय सदस्य : अध्यक्ष महोदय, इस आने वाले वक्तव्य के सम्बन्ध में मैं एक सवाल करना चाहता हूँ...

अध्यक्ष महोदय : आर्डर, आर्डर, श्री स्वर्ण सिंह ।

Shri Swaran Singh: The point that has been raised by Shri A. B. Vajpayee is not correct. The correct position is that the responsibility of repatriating, fixing the date of departure and making arrangements is squarely that of the UN. It is true that at one time it was suggested that they might be repatriated by air. This was not a question of any officer in the Defence Ministry or any officer in the Finance Ministry of the Government of India rejecting that, but this being the Secretary-General's responsibility, he insisted and he desired that the repatriation should take place according to a phased programme. He had actually fixed the date also and said that 19th June would be the date on which the Indian contingent should withdraw.

Shri Nath Pai: The Canadians and others had gone already.

Shri Swaran Singh: I am giving the facts, and he can argue on the basis of those facts.

Shri Nath Pai: These are selective facts. Is it not a fact that the Canadians had gone back earlier?

Shri Swaran Singh: This date was fixed as the 19th June; not only our contingent, but the Brazilian soldiers, the Swedish soldiers, and I presume, Yugoslavian soldiers also, were there. It is true that the contingent of one country, namely Canada was withdrawn, but that was under special circumstances, because the UAR Government had suggested to Canada that in view of the Canadian attitude in the Security Council and in the UN generally there was a strong feeling against the Canadians in UAR, and therefore, they advised that the Canadians should be immediately withdrawn. So, in this respect, the news item that has appeared that any officer in the Defence Ministry or in the Army Headquarters or in the Finance Ministry had turned down the proposal on financial considerations is not correct. It was the Secretary-General's responsibility, and our contingent having served the UN for a long time, we could not very well say 'no' if he said that the withdrawal should be according to a phased programme. He actually fixed the date, 19th June, and also fixed the mode of repatriating them, by sea. This is the actual position.

12-56 hrs.

PAPERS LAID ON THE TABLE—
contd.

DISPLACED PERSONS (COMPENSATION AND REHABILITATION) AMENDMENT RULES

Shri L. N. Mishra: I beg to lay on the Table:

- (1) A copy of the Displaced Persons (Compensation and Rehabilitation) Amendment Rules, 1967, published in Notification No. G.S.R. 435 in Gazette of India dated the 1st April, 1967, under sub-section (3) of section 40 of the Displaced Persons (Compensation and Rehabilitation) Act,

[Shri L. N. Mishra]

1954. [Placed in Library, see No. LT-554/67].

(2) A copy of the Revised Estimates for the year 1966-67 and Budget Estimates for the year 1967-68 of the Employees' State Insurance Corporation, under section 36 of the Employees' State Insurance Act, 1948. [Placed in Library, See No. LT-545/67.]

(3) A copy of Government Resolution No. WB-2(3)|67 dated the 3rd June, 1967, publishing Government's decisions on the recommendations made by the Central Wage Board for Iron Ore Mining Industry. [Placed in Library, See No. LT-546/67].

(4) A copy of Government Resolution No. WB-2(4)|67 dated the 3rd June, 1967, publishing Government's decisions on the recommendations made by the Central Wage Board for Limestone and Dolomite Mining industries. [Placed in Library, See No. LT-547/67].

AMENDMENT TO INDIAN ADMINISTRATIVE SERVICE (PAY) RULES; ETC.

The Deputy Minister in the Ministry of Home Affairs (Shri K. S. Ramaswamy): On behalf of Shri Vidya Charan Shukla,

I beg to lay on the Table:

(1) A copy of Notification No. G.S.R. 696 published in Gazette of India dated the 13th May, 1967, making certain amendment to Schedule III to the Indian Administrative Service (Pay) Rules, 1954, under sub-section (2) of section 3 of the All India Services Act, 1951. [Placed in Library, See No. LT-548/67].

(2) A copy of the Defence of India (Amendment) Rules,

1967, published in Notification No. G.S.R. 781 in Gazette of India dated the 26th May, 1967 under section 41 of the Defence of India Act, 1962 [Placed in Library, See No. LT-549/67].

12.57 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

THIRD REPORT

Shri Khadilkar (Khed): I beg to present the Third Report of the Committee on Private Members' Bills and Resolutions.

ELECTIONS TO COMMITTEES

(i) CENTRAL ADVISORY BOARD OF EDUCATION

The Minister of Education (Dr. Triguna Sen): I beg to move:

"That in pursuance of paragraph 3(2) (d) of the late Department of Education, Health and Lands Resolution No. F. 122-3|35-E dated the 8th August, 1935, as amended from time to time, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, four members from among themselves to serve as members of the Central Advisory Board of Education, subject to the other provisions of the said Resolution."

Mr. Speaker: The question is:

"That in pursuance of paragraph 3(2) (d) of the late Department of Education, Health and Lands Resolution No. F. 122-3|35-E dated the 8th August, 1935, as amended from time to time, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, four members from among themselves to serve as members of